NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

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C.P No. 1053/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2018

NAME OF THE PARTIES:

Amar Remedies Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

7. Prosteck Katenoa. HISA Advocates

The intervines. Abecear Fairallabhy. M

IDBI Bank. Mitravindra Chendusm. u

Imanual Creditor

2. Simil Purchit Counsel

a/w Ashish Lyasi
2. Umany Thallan

Associated

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ORDER

CP No. 1053/I&BP/NCLT/MB/MAH/2017

Counsel for the Petitioner is present. Also, Counsel from the IDBI Bank Ltd. is present.

For IDBI Bank Ltd. raised grievance saying that admission order was passed in this case on 16.06.2017 despite Winding-up order was passed against this company by Hon'ble High Court of Bombay on 27.08.2014, but there being no application from IDBI Bank Ltd., this Bench could not decide on this point on oral submission made by IDBI Bank Ltd.

No further date has been given in this matter leaving it open to IDBI Bank Ltd. to proceed in accordance with law.

Sd/-

V. NALLASENAPATHY Member (Technical) SCI/-B.S.V. PRAKASH KUMAR

Member (Judicial)